

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-515**

CP (CAA) No.-04/230/232/ND/2022 (2nd Motion)

**IN THE MATTER OF:**

Times City Ltd. And Times Internet Ltd.

....Applicant

**SECTION**

U/s 230-232

**Order delivered on 29.11.2022**

**CORAM:**

**JUSTICE TELAPROLU RAJANI,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Abhishek Seth, Ms. Devika Chopra, Mr. Shivam Takkar, Advs.  
For the Respondent :  
For the OL : Ms. Hemlata Rawat, Adv.  
For the IT Deptt. : Mr. Sunil Aggarwal, Sr. St. Counsel, Mr. Tushar Gupta, Jr. St. Counsel, Mr. Parinay Gupta, Adv.  
For the RD : Ms. Swechha Mishra, Adv.

**ORDER**

We have heard Ld. Counsel for the Petitioner. Ld. Counsel for the OL submitted that they have received the clarification given by the Petitioner on their observation and that they are satisfied with it and they have no further objection in the matter. Ld. Counsel for the Income Tax Department has submitted that they are not satisfied with the reply given by the Petitioner to their observation and that they would like to argue the matter. Proxy Counsel for the RD submitted that they have filed their reply and they have no objection in the matter. List the matter for arguments of Ld. Counsel for Income Tax Department with Petitioner on **02.01.2023**.

-sd-

**(RAHUL BHATNAGAR)  
MEMBER (T)**

Amit Tiwari

-sd-

**(JUSTICE TELAPROLU RAJANI)  
MEMBER (J)**